

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No. 591 1991

T. A. No.

DATE OF DECISION 15.7.92

P. Vasanthakumar and 2 others Applicant (s)

Mr. P. Santhosh Kumar Advocate for the Applicant (s)

Versus

Union of India represented by General Manager, Southern Railway, Madras and 3 others Respondent (s)

Mr. M. C. Cherian Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. P.S. Habeeb Mohamed, Administrative Member

The Hon'ble Mr. N. Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement ? *to*
2. To be referred to the Reporter or not ? *to*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *to*
4. To be circulated to all Benches of the Tribunal ? *to*

JUDGEMENT

Mr. N. Dharmadan, Judicial Member

Three applicants, who have filed this application under section 19 of the Administrative Tribunals' Act, 1985 contended that though they are Khalasi helpers working under the fourth respondent, they are doing the skilled job of coil winder from the date of initial appointment, but denied xxxx the salary attached to the skilled post.

2. The applicants are attached to the Repair Depots of Electrical Chargeman, Southern Railway, Palakkad. They were appointed as Electrical Khalasis in the year 1980 and 81 and ever since their appointment they are entrusted with the duty of coil winder and they are entitled to the pay scale of Rs. 950-1500/- . They have also produced certificates and other

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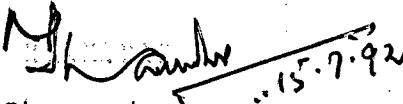
documents in support of their claim. The second respondent did not consider the grant of scale for the post. They have filed Annexure-V representation dated 22.11.90. This has not been disposed of so far.

3. The respondents filed a reply and stated that the applicants were not posted in the post of skilled labour category of coil winder but they are assisting the workers in the post. However, it is not necessary for us to go into the merits of the contentions and give our decision because having considered the matter, we are satisfied that the application can be disposed of with appropriate directions.

4. Accordingly, we direct the applicants to file additional representation supplementing Annexure-V within two weeks from today. If such a representation is filed jointly before the third respondent as directed above, the third respondent shall consider Annexure-V with the supplementary representation and dispose of the same in accordance with law. This shall be done within a period of three months from the date of receipt of the representation.

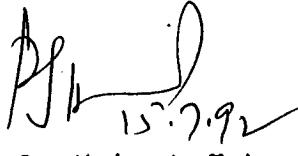
5. The application is disposed of with the above directions.

6. There will be no order as to costs.


(N. Dharmadan)

Judicial Member

15.7.92


(P. S. Habeeb Mohamed)

Administrative Member

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